High Court of Jammu and Kashmir at Srinagar.

20	Order	_1.	
No: 391	Dated:_	916	2017

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads during the current financial year 2017-18 as per detail given below:-

Rs. In lacs.

S.No	Name of the court	POL	2071- P&ORB (NPS)	Office equipments and appliances.	Salary	Furniture & furnishings	O.E.
<i>I</i> .	Addl. Distt. Judge (Bank Cases) Jammu		0.30				
2.	Addl. D&S Judge, Jammu.		22				0.15
3, -	C.J.M. Anantnag.			0.40			in me air
4	P&T (Elect) Magistrate, Srinagar.	0.20		-	-		
5.	Judge, Small Causes Court, Sgr.				1.96		
6 -	Munsiff, Kulgam	400 mm and 1000		0.20		0.40	
7.	Munsiff, Banihal.		0.40		10.00		
	For Misc. Courts.						
1. ,	Pr. D&S Judge, Baramulla.		0.30		1.00		

By Order.

Deputy Registrar (Acctts) 6/17

No: 6973-85/AC

Dated: 09/06/2017

Copy to the:-

1. Pr. D&S Judge, Baramulla.

2. Addl. D&S Judge, Jammu

3. Addl. Distt. Judge (Bank Cases) Jammu

4. C.J.M. Anantnag.

5. P&T (Elect) Magistrate, Srinagar.

6. Judge, Small Causes Court, Srinagar.

7-8 Munsiff, Kulgam./Banihal.

9. Try. Officer, Sub Try. Distt. Court complex, Janipur, Jammu.

10. Try Officer, Saddar Try. Srinagar.

11-14 Try Officer, Anantnag/Kulgam/Baramulla/Banihal.

.... For inf. and n/a

15. Order file.

Deputy Registrar (Acctis) 916117